

## HARYANA VIDHAN SABHA

### IX SESSION

#### **BULLETIN NO. 4**

**Wednesday, the 11<sup>th</sup> September, 2013**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Wednesday, the 11<sup>th</sup> September, 2013 from 10.00 A.M to 2.45 P.M.)

#### **I. OBITUARY REFERENCE**

The Chief Minister made reference to the death of the late:-

1. Sepoy Sunil Kumar, a brave soldier and spoke for 1 minute.

The Speaker also associated himself with the sentiments expressed in the House and spoke for a while.

It was decided to send messages of condolence to the bereaved family.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

#### **II. OFFICIAL RESOLUTION**

AT 10.03 A.M. with the permission of the Speaker, the Parliamentary Affairs Minister moved the Resolution regarding ban on Indian Olympic Association by International Olympic Committee and spoke for 13 minutes.

S/Shri Sampat Singh, Gopal Kanda, Anand Singh Dangi, Anil Dhantori, Aftab Ahmed and Naresh Sharma, Members from the Treasury Benches spoke for 20, 4, 14, 5, 5 and 6 minutes respectively.

The Chief Minister also spoke for 14 minutes

*The Resolution was put and carried unanimously.*

#### **III. RAISING THE MATTER REGARDING RESERVATIONS FOR FINANCIALLY BACKWARD CLASSES.**

With the permission of the Speaker, Shri Bharat Bhushan Batra and Shri Venod Sharma, Members from the Treasury Benches raised the matter regarding reservations for financially backward classes for getting jobs in Government Services as well as Educational Institutions and sought the clarification on this issue.

The Chief Minister clarified the position in this regard.

#### **IV. INTIMATION REGARDING ABSENCES.**

(i) The Speaker informed the House that he had received intimation from Capt. Ajay Singh Yadav, Power Minister in which he has expressed his inability to attend the sitting of the House today the 11<sup>th</sup> September, 2013 due to his scheduled visit to Jaipur.

(ii) The Speaker informed the House that he had received intimation from Shri Prahlad Singh Gillankhera, Chief Parliamentary Secretary in which he has expressed his inability to attend the sitting of the House today the 11<sup>th</sup> September, 2013 due to his earlier planned abroad visit.

(iii) The Speaker informed the House that he had received intimation from Shri Jaleb Khan , Chief Parliamentary Secretary in which he has expressed his inability to attend the sitting of the House today the 11<sup>th</sup> September, 2013 due to his ill health.

**V.. MOTION UNDER RULE 15**

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

*The motion was put and carried.*

**VI. MOTION UNDER RULE 16**

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine-die.

The motion was put and carried.

**VII. LEGISLATIVE BUSINESS.**

**1. The Haryana Appropriation (No. 3) Bill, 2013**

At 11.40 A.M., the Finance Minister introduced the Haryana Appropriation (No.3) Bill, 2013 and also moved-

That the Haryana Appropriation (No.3) Bill be taken into consideration at once.

Shri Sampat Singh, Shri Anil Dhantori, Smt. Savitri Jindal, and Shri Aftab Ahmed Members from the Treasury Benches, spoke for 7, 2 minutes and 1 minute each respectively.

The Chief Minister, by way of reply, spoke for 1 minute.

*The motion was put and carried.*

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Finance Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**2. The Haryana Appropriation (No. 4) Bill, 2013**

At 11.56 A.M., the Finance Minister introduced the Haryana Appropriation (No.4) Bill, 2013 and also moved-

That the Haryana Appropriation (No.4) Bill be taken into consideration at once.

*The motion was put and carried.*

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Finance Minister moved-

That the Bill be passed.

*The motion was put and carried.*

### **3. The Haryana Motor Vehicles Taxation Bill, 2013.**

At 11.58 A.M., the Parliamentary Affairs Minister introduced the Haryana Motor Vehicles Taxation Bill, 2013 and also moved-

That the Haryana Motor Vehicles Taxation Bill be taken into consideration at once.

Shri Sampat Singh and Shri Bharat Bhushan Batra Members from the Treasury Benches spoke for 6 and 3 minutes and Rao Dharam Pal and Shri Anand Singh Dangi, Members from the Treasury Benches spoke for a while respectively.

The Chief Minister also spoke for 1 minute.

The Parliamentary Affairs Minister, by way of reply, spoke for 7 minutes.

*The motion was put and carried.*

The Bill was then considered clause by clause.

Clauses 2 to 25, were put together, and carried.

Schedule, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

*The motion was put and carried.*

### **4. The Haryana Canal and Drainage (Amendment) Bill, 2013.**

At 12.19 P.M., the Finance Minister introduced the Haryana Canal and Drainage (Amendment) Bill, 2013 and also moved-

That the Haryana Canal and Drainage (Amendment) Bill be taken into consideration at once.

Shri Anand Singh Dangi, Shri Sampat Singh, Shri Aftab Ahmed, Shri Rajpal Bhukri and Shri Jagbir Singh Malik, Members from the Treasury Benches spoke for 8, 4, 2, 3 minutes and 1 minute respectively.

The Finance Minister, by way of reply, spoke for 5 minutes.

*The motion was put and carried.*

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 4, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Finance Minister moved-

That the Bill be passed.

*The motion was put and carried.*

### **5. The Haryana Good conduct Prisoners (Temporary Release) Amendment Bill, 2013**

At 12.46 P.M., the Parliamentary Affairs Minister introduced the Haryana Good conduct Prisoners (Temporary Release) Amendment Bill, 2013 and also moved-

That the Haryana Good conduct Prisoners (Temporary Release) Amendment Bill be taken into consideration at once.

Shri Sampat Singh and Shri Rajpal Bhukari, Members from the Treasury Benches spoke for 9 minutes and 1 minute respectively.

The Parliamentary Affairs Minister, by way of reply, spoke for 4 minutes.

*The motion was put and carried.*

The Bill was then considered clause by clause.

**Clause 2**

The following amendment moved by the Parliamentary Affairs Minister-

That in clause 2, in Sub-section (v) for the word 'failed', the word 'fails' be substituted.

was put and carried.

Clause 2, as amended, was put and carried.

Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill, as amended be passed.

*The motion was put and carried.*

**6. The Haryana Panchayati Raj (Amendment) Bill, 2013**

At 1.01 P.M., the Parliamentary Affairs Minister introduced the Haryana Panchayati Raj (Amendment) Bill, 2013 and also moved-

That the Haryana Panchayati Raj (Amendment) Bill be taken into consideration at once.

*The motion was put and carried.*

The Bill was then considered clause by clause.

Clause 2, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**7. The Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2013**

At 1.03 P.M., the Parliamentary Affairs Minister introduced the Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2013 and also moved-

That the Punjab Village Common Lands (Regulation) Haryana Amendment Bill be taken in to consideration at once.

*The motion was put and carried.*

The Bill was then considered clause by clause.

**Clause 2**

The following amendment moved by the Parliamentary Affairs Minister-

That in Section 5A(1), " A Panchayat may, gift, sell, exchange or lease the land in shamilat deh vested in it under this Act to such persons including members of Scheduled Castes and Backward Classes, on such terms and conditions, as may be prescribed." be substituted.

was put and carried.

Clause 2, as amended, was put and carried.

Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Finance Minister and the Parliamentary Affairs Minister spoke for 9 minutes and for a while respectively.

The Chief Minister also spoke for 8 minutes

The Parliamentary Affairs Minister moved-

That the Bill, as amended be passed.

*The motion was put and carried.*

## VIII. OFFICIAL RESOLUTION

Immediately After passing of the Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2013, the Chief Minister with the permission of the Speaker moved the Resolution appealing to the Chief Minister of Gujarat to rehabilitate all Punjabi and Sikh farmers being evicted from Kutch Areas.

*The Resolution was put and carried unanimously.*

## IX. RESUMPTION OF LEGISLATIVE BUSINESS

### 8. The Haryana Cattle Fairs (Amendment) Bill, 2013

At 1.25 P.M., the Parliamentary Affairs Minister introduced the Haryana Cattle Fairs (Amendment) Bill, 2013 and also moved-

That the Haryana Cattle Fairs (Amendment) Bill be taken into consideration at once.

*The motion was put and carried.*

The Bill was then considered clause by clause.

Clause 2, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

*The motion was put and carried.*

### 9. The Haryana Development and Regulation of Urban Areas (Second Amendment) Bill, 2013

At 1.26 P.M., the Parliamentary Affairs Minister introduced the Haryana Development and Regulation of Urban Areas (Second Amendment) Bill, 2013 and also moved-

That the Haryana Development and Regulation of Urban Areas (Second Amendment) Bill be taken into consideration at once.

*The motion was put and carried.*

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 4, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

*The motion was put and carried.*

### 10. The Haryana Protection of Interest of Depositors in Financial Establishment Bill, 2013

At 1.28 P.M., the Finance Minister introduced the Haryana Protection of Interest of Depositors in Financial Establishment Bill, 2013 and also moved-

That the Haryana Protection of Interest of Depositors in Financial Establishment Bill be taken into consideration at once.

*The motion was put and carried.*

The Bill was then considered clause by clause.

Clauses 2 to 20, were put together, and carried.

Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Finance Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**11. Indira Gandhi University, Meerpur Bill, 2013**

At 1.30 P.M., the Education Minister introduced Indira Gandhi University, Meerpur Bill, 2013, and also moved-

That Indira Gandhi University, Meerpur Bill be taken into consideration at once.

*The motion was put and carried.*

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1 was put and carried

Clauses 2 to 36, were put together, and carried.

Schedule, Sub-Clause 1 of Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Education Minister moved-

That the Bill be passed.

Shri Bharat Bhushan Batra, a Member of Treasury Benches and Smt. Anita Yadav, Chief Parliamentary Secretary spoke for a while each and Rao Dan Singh, Chief Parliamentary Secretary spoke for 3 minutes.

The Health Minister also spoke for a while.

The Education Minister, by way of reply, spoke for 3 minutes.

*The motion was put and carried.*

**12. The Haryana Town Improvement (Amendment and Validation) Bill, 2013**

At 1.40 P.M., the Parliamentary Affairs Minister introduced the Haryana Town Improvement (Amendment and Validation) Bill, 2013 and also moved-

That the Haryana Town Improvement (Amendment and Validation) Bill be taken into consideration at once.

*The motion was put and carried.*

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**13. The Haryana Municipal Corporation (Second Amendment) Bill, 2013**

At 1.42 P.M., the Parliamentary Affairs Minister introduced the Haryana Municipal Corporation (Second Amendment) Bill, 2013 and also moved-

That the Haryana Municipal Corporation (Second Amendment) Bill be taken into consideration at once.

Shri Bharat Bhushan Batra, Rao Dharam Pal and Smt. Savitri Jindal, Members from the Treasury Benches spoke for 7, 8 and 3 minutes respectively.

The Chief Minister also spoke for 2 minutes.

*The motion was put and carried.*

The Bill was then considered clause by clause.

Clauses 2 to 5 were put together, and carried

Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**14. The Haryana Municipal (Amendment) Bill, 2013**

At 2.04 P.M., the Parliamentary Affairs Minister introduced the Haryana Municipal (Amendment) Bill, 2013 and also moved-

That the Haryana Municipal (Amendment) Bill be taken into consideration at once.

*The motion was put and carried.*

The Bill was then considered clause by clause.

Clauses 2 to 5 were put together, and carried

Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**15 The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Bill, 2013**

At 2.06 P.M., the Parliamentary Affairs Minister introduced the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Bill, 2013 and also moved-

That the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Bill be taken into consideration at once.

Shri Bharat Bhushan Batra and Shri Sampat Singh, Members from the Treasury Benches spoke for 1 minute and 5 minutes respectively.

The Chief Minister also spoke for 2 minutes.

The Parliamentary Affairs Minister, by way of reply, spoke for 6 minutes.

*The motion was put and carried.*

The Bill was then considered clause by clause.

Sub-Clause 2 of Clause 1 was put and carried.

Clauses 2 to 10 were put together, and carried.

Sub-Clause 1 of Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**16. The Haryana Registration and Regulation of Societies (Amendment) Bill, 2013**

At 2.23 P.M., the Parliamentary Affairs Minister introduced the Haryana Registration and Regulation of Societies (Amendment) Bill, 2013 and also moved-

That the Haryana Registration and Regulation of Societies (Amendment) Bill be taken into consideration at once.

*The motion was put and carried.*

The Bill was then considered clause by clause.

Clauses 2 to 7 were put together, and carried.

Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**17. The Indian Stamp (Haryana Amendment) Bill, 2013**

At 2.25 P.M., the Revenue Minister introduced the Indian Stamp (Haryana Amendment) Bill, 2013 and also moved-

That the Indian Stamp (Haryana Amendment) Bill be taken into consideration at once.

*The motion was put and carried.*

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Revenue Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**18. The Haryana Salaries and Allowances of Minister (Amendment) Bill, 2013**

At 2.27 P.M., the Parliamentary Affairs Minister introduced the Haryana Salaries and Allowances of Minister (Amendment) Bill, 2013 and also moved-

That the Haryana Salaries and Allowances of Minister (Amendment) Bill be taken into consideration at once.

*The motion was put and carried.*

The Bill was then considered clause by clause.

Clause 2, Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**19. The Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill, 2013**

At 2.29 P.M., the Parliamentary Affairs Minister introduced the Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill, 2013 and also moved-

That the Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill be taken into consideration at once.

*The motion was put and carried.*

The Bill was then considered clause by clause.

Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**20. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2013**

At 2.31 P.M., the Parliamentary Affairs Minister introduced the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2013, and also moved-

That the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill be taken in to consideration at once.

Shri Sampat Singh and Shri Aftab Ahmed, Members from the Treasury Benches spoke for 3 and 2 minutes respectively.

The Parliamentary Affairs Minister, by way of reply, spoke for 1 minute.

*The motion was put and carried.*



The Bill was then considered clause by clause.

Clauses 2 to 6 were put together, and carried.

**Clause 7**

On a proposal given by Shri Aftab Ahmed , M.L.A. and the same acceded to, the following amendment moved by the Parliamentary Affairs Minister-

That in Section 7A(1) of the Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Act, 1975 for the words "seven thousand five hundred rupees" words " ten thousand rupees" and for the words "one thousand rupees" the words "one thousand and five hundred rupees" shall be substituted.

was put and carried.

Clause 7, as amended, was put and carried.

Clause 1, the Enacting Formula and the Title, were put one by one, and carried.

The Parliamentary Affairs Minister moved-

That the Bill, as amended be passed.

*The motion was put and carried.*

**X. DEFERMENT OF THE MATTER OF REPRIMAND OF SHRI ABHAY SINGH CHAUTALA, MLA**

Since Shri Abhay Singh Chautala, MLA, who made casteist remarks against Shri Jaiveer Balmiki, CPS in the House on 24<sup>th</sup> August, 2012, was suspended from the House, the Speaker therefore, again deferred the matter of reprimand of Shri Abhay Singh Chautala till the next Session of Haryana Vidhan Sabha.

**XI. THANKS BY THE PARLIAMENTARY AFFAIRS MINISTER/SPEAKER**

Before adjourning the House sine-die, the Parliamentary Affairs Minister on behalf of the Hon'ble Chief Minister and also on behalf of the entire Government, thanked Hon'ble Speaker and entire Secretariat and also to the Members of this House for their cooperation for smooth conducting of business during the last four days in the House.

The Speaker also thanked all the Members for extending him their cooperation for smooth conducting of the proceedings of the House. He also thanked all the Press Representatives, Government Officers and Officers/Officials of the Haryana Vidhan Sabha Secretariat for their cooperation extended to him during the present Session.

The Deputy Speaker occupied the Chair at 12.20 P.M. to 12.51 P.M. and at 1.44 P.M. to 2.29 P.M.

The Sabha then adjourned sine-die.

**CHANDIGARH**

DATED 11<sup>TH</sup> SEPTEMBER, 2013

**SUMIT KUMAR**

SECRETARY